

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42702 of 2014

(Arising out of Order-in-Appeal No.235/2014 (M-III) (ST) dt.1.10.2014 passed by Commissioner of Central Excise & Service Tax (Appeals), 26/1, M.G.Marg, Nungambakkam, Chennai - 600 034)

Comstar Automotive Technologies P Ltd

Appellant

Keelankarai Village, Melrosapuram Post, Maraimalainagar,
Chengelpet – 603 204

Vs

Commissioner of Central Excise,

Respondent

Chennai III Commissionerate,
26/1, M.G.Road, Nungambakkam, Chennai - 600 034

APPEARANCE:

For the Appellant : Sh.V.Ravindran, Advocate

For the Respondent : Sh.Vikas Jhajharia, AC AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 16.08.2021

DATE OF DECISION: 16.08.2021

FINAL ORDER No. 41796 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr